

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.1207 of 1999

New Delhi, this 7th day of November 2000

HON'BLE SHRI KULDIP SINGH, MEMBER (J)
HON'BLE SHRI M.P. SINGH, MEMBER (A)

K.N. Gupta
S/o Shri Yashwant Rai
R/o K-54-C, Shaikh Sarai Phase II
New Delhi 110017 .. Applicant

(By Advocate: Dr D.C. Vohra, through
proxy Shri Kuldip Parashar

versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
5 Shamnath Marg
Delhi 110054
2. Director
Directorate of Trg. & Tech. Education
Govt. of the NCT of Delhi
C-Block, Vikas Bhawan
New Delhi 110001
3. The Principal
GB Pant Polytechnic
Okhla
New Delhi 110020 ... Respondents

(By Advocate: Mrs Sumedha Sharma)

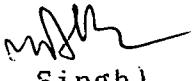
ORDER(Oral)

Hon'ble Shri Kuldip Singh, M(J)

The applicant has superannuated at the age of 58 years. Thereafter he was given extension of service for a period of six months. In the meanwhile, the law regarding the age of superannuation was amended and the age was increased to 60 years from 58 years. The applicant contends that his other colleagues were allowed to continue upto the age of 60 years and his case has been discriminated. He should also have been allowed to continue upto the age of 60 years.

Kw

2. We have heard the learned counsel for the parties and we find seeking re-employment is not a right conferred under service jurisprudence. It is the discretion of the department itself. department has to consider each case on its own merits and exigency of service. We find no merit in the OA. Same is hereby dismissed. No costs.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

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